

THE HIGH COURT OF MEGHALAYA AT SHILLONG

NOTIFICATION

Dated, Shillong, the ____ September, 2018

No.HCM.II/216/2017/Estt/

Hon'ble the Chief Justice is pleased to constitute a Committee comprising of the following to examine the feasibility for conducting cases online entirely or part thereof in the District Courts as per directions of the Hon'ble Supreme Court vide judgment dated 5.10.2017 in Criminal Appeal Nos.1731-1733 of 2017 titled "*M/S. Meters and Instruments Pvt. Ltd. & Anr. Etc. vs. Kanchan Mehta Etc.*":

- | | | |
|----------------------|---|--|
| 1. Smti.B.Mawrie | - | Registrar General
High Court of Meghalaya |
| 2. Shri.N.A.Khan | - | District & Sessions Judge,
East Khasi Hills District, Shillong. |
| 3. Shri.E.Kharumnuid | - | District & Sessions Judge,
West Jaintia Hills District, Jowai. |

The Committee constituted is to submit report of the same at the earliest.

By order;

REGISTRAR GENERAL

Memo. No.HCM.II/216/2017/Estt/ 4889A Shillong, the 26th September, 2018

Copy to:

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya.
2. The District & Sessions Judge, East Khasi Hills District, Shillong for information and necessary action.
3. The District & Sessions Judge, West Jaintia Hills District, Jowai for information and necessary action.
- ✓ 4. The System Analyst, High Court of Meghalaya for uploading the same in the official website.
5. Office file.


REGISTRAR GENERAL